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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1580/2002

Friday, this the 7th day of June, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri S.L.Mehta
Chief Accounts Officer
Bharat Sanchar Nigam Limited
O/o Chief General Manager
(Telecom Maintenance) (NR)
New Delhi-110005.

...Applicant.

(By Advocate: Ms. Geetanjali Goyal)

Versus

1. Union of India
through
Department of Telecommunications
New Delhi.

2. Bharat Sanchar Nigam Limited
through its
Chief General Manager
Northern Telecom Region
Kidwai Bhawan
Janpath
New Delhi-110001.

..Respondents.

O R D E R (ORAL)

Shri S.A.T. Rizvi:

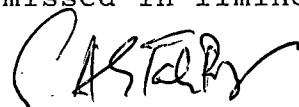
Applicant, who is an Accounts Officer (AO) in the respondents' set up, was promoted as a Chief Accounts Officer (CAO) on ad hoc basis on 13.11.1998 and has been continuing in the same capacity ever since. A departmental charge-sheet has been served on him on 21.5.2002 vide Memorandum of the same date placed at A-1. These proceedings relate to the events which took place in 1993. The applicant prays for quashing and setting aside the aforesaid OM dated 21.5.2002 and also seeks an interim relief against the applicant's apprehended reversion from the post of CAO to the post of AO. Interim relief is also sought against the aforesaid charge-sheet dated 21.5.2002.

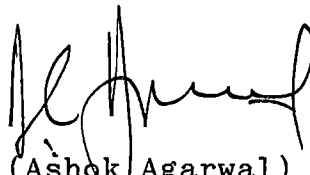
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(2)

2. We have heard the submissions made by the learned counsel appearing for the applicant and have perused the charge-sheet served on the applicant. The charges levelled against the applicant appear to be of a serious nature. Moreover, the aforesaid charge-sheet has been issued under rule 16 of CCS (CCA) Rules, 1965 for imposition of a minor penalty. Such matters, in our view, get decided, generally speaking, on the basis of a representation to be made by the charge-sheeted official. The applicant can file a representation in the hope that the respondents will decide the matter expeditiously. In view of this, there is no ground for interfering with the said Memorandum of 21.5.2002. There is also no ground for giving a direction, even if by way of interim relief, to the respondents not to revert the applicant, who, as stated, continues to occupy the post of CAO on ad-hoc basis. No orders can be passed against apprehended reversion.

3. In the light of the foregoing, the present OA is dismissed in limine.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/sunil/